National Company Law Tribunal Allahabad Bench

CP NO. 92/ND/2014

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2017

NAME OF THE COMPANY: Byddha Hospital Putiltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act of 1956

SI. NO.

Name

Designation

Representation

<u>Signature</u>

<u>1.</u>

2.

CP NO.92/ND/2014

The case is fixed for pronouncement of order in respect of the recall application for setting aside the ex-parte order dated 03.03.2017 passed against the respondent no.2 to 4 alongwith delay condonation of application are dictated separately. The applications are allowed with a cost of Rs.10,000/- payable to the petitioner. The respondent to make payment of the cost by two weeks from the receipt of the copy of this order. Thereafter, only they would be eligible to file reply to the main company petition and in case the reply filed, already to be taken on record after making such compliance.

The matter be listed on 9th October, 2017.

Date -19/09/2017

Shri H.P Chaturvedi Member (Judicial)